



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

KOLKATA BENCH.

O.A No³⁵ 1675/2018

DETAILS OF THE APPLICATION:

PARTICULAR OF THE APPLICANTS:

Souma Chakraborty, wife of Susanta Ranjan Sahu, aged about 46 years, by Occupation-service, residing at C-57, Mirzabazar, Near Shri Aurobindo Smritikana High School, Ward No. 22, Midnapur, District-Paschim Medinipore-721101.

...APPLICANT.

-VERSUS-

PARTICULAR OF THE RESPONDENTS:

1. Union of India, service through the Secretary, Ministry of Labour & Employment, Government of India, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.
2. The Director General, Directorate General Labour Welfare, Jaisalmer House, 26 Mansingh Road, New Delhi-110011.
3. The Welfare and Cess Commissioner, Labour Welfare Organization, Ministry of Labour & Employment, 5th Floor, 2nd MSO Building, 234/4, AJC Bose Road, Kokata-700020.
4. The Deputy Welfare Commissioner, Office of the Welfare and Cess Commissioner, Labour Welfare Organization, Ministry of Labour & Employment, 5th Floor, 2nd MSO Building, 234/4, AJC Bose Road, Kokata-700020.
5. Smt. Sourava Bera, working as Staff Nurse at Central Hospital, Dhulihan, Murshidabad, Pin-742202.

...RESPONDENTS.

W.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1675/2018

Date of Order: 15.11.2018

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

Souma Chakraborty
-vs-
M/O Labour

For the Applicant(s): Mr. A. Chakraborty, Counsel

Ms. P. Mondal, Counsel

For the Respondent(s): Mr. P. Mukherjee, Counsel

ORDER (ORAL)

A.K Patnaik, Member (J):

Heard Ld. Counsel for both the parties.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“(a) Office Order No. 643 of 2018 dated 02.11.2018 issued by the Deputy Welfare Commissioner, Office of the Welfare and Cess Commissioner, Labour Welfare Organization, Ministry of Labour & Employment with respect to the applicant is not tenable in the eye of law and as such the same may be quashed.”

3. Ld. Counsel for the applicant submitted that since the daughter of the applicant is studying and will be appearing at Secondary Examination this year and since the current academic session will be over by the end of March, 2019, he prays that he may be retained at his present place of posting till the end of March, 2019. Ld. Counsel for the applicant submitted that the applicant wants to ventilate his grievance in this regard before the appropriate authority.

4. Having heard Ld. Counsel for the parties, I think it will not be prejudicial to either sides if the applicant will be allowed to continue till the end of the academic session. Accordingly, without going into the merit of the matter, I dispose of this

W.A.I

O.A. by granting liberty to the applicant to make comprehensive representation before Respondent No. 2 within a period of one week from today with proper documents that ward of the applicant is going to appear in the examination during current academic session and Respondent No.2 is directed to consider the same within a period of four weeks from the date of receipt of representation. In the present scenario, the Respondents may accommodate the applicant till the end of March, 2019 taking a humanitarian approach.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. As prayed for by the Ld. Counsel for the applicant, copy of this order, along with paperbook be transmitted to Respondent No. 2 by Speed Post, for which, he undertakes to deposit the cost with the Registry within a week.

7. Copies of this order be handed over to the Ld. Counsel for the parties. Applicant is at liberty to annex a copy of this order along with his representation to be preferred.

(A.K.Patnaik)
Member(J)

RK/PS